## Need for regulation of Private Detective Agencies in India

SHRI KESRIDEVSINH JHALA (Gujarat): Thank you, Sir. I have 15 seconds to speak but, I will put my point across. Sir, we have a serious need for regulation of private detective agencies in the country. Private detective agencies are used for various reasons but there is no....(Interruptions)...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Kesridevsinh Jhala: Dr. Fauzia Khan (Maharashtra), Shri Sandosh Kumar P (Kerala), Shri P. Wilson (Tamil Nadu), Shri Devendra Pratap Singh (Chhattisgarh), Shri Samik Bhattacharya (West Bengal) and Dr. Sasmit Patra (Odisha).

Now, Question hour. Before that, Dharmendra Pradhanji, do you want to say something?

शिक्षा मंत्री (श्री धर्मेंद्र प्रधान): चेयरमैन सर, अभी शून्यकाल की चर्चा के दौरान आदरणीय नेता प्रतिपक्ष ने शिक्षा विभाग के द्वारा NCERT की किताबों के बारे में कुछ टिप्पणी दी थी। महोदय, मैं आपके सामने थोड़ा तथ्यों को विनम्रता से रखना चाहता हूं।...(व्यवधान)...

MR. CHAIRMAN: Just one minute. One minute only.

श्री धर्मेंद्र प्रधान: अभी सात कक्षाओं की किताबें आई हैं। जिसके बारे में नेता प्रतिपक्ष उल्लेख कर रहे थे कि पहले Preamble होता था। अभी भी कक्षा 6 की जो नई पाठ्यपुस्तक आई हैं, उसमें भी Preamble है। उसमें न केवल Preamble, उसके साथ Fundamental Duties, Fundamental Rights, National Anthem और संविधान की कोर वैल्यूज़ भी प्रतिनिधित्व करते हैं। ...(व्यवधान)...

MR. CHAIRMAN: You have made your point.

श्री धर्मेंद्र प्रधान : नेता प्रतिपक्ष जो पढ़ रहे थे, वह तथ्य नहीं था।

MR. CHAIRMAN: Now, Question Hour.

श्री धर्मेंद्र प्रधान : इस सारे विषय को रखा गया है।...(व्यवधान)...

MR. CHAIRMAN: I do not want to open it again. The hon. Minister, since he is the concerned minister, has made a statement of fact. If you have any issue on that, avail the rules. Now, hon. Minister. ... (Interruptions)... Gadkariji, one minute.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE):\*

MR. CHAIRMAN: He has contradicted. ...(Interruptions)... Nothing will go on record, Leader of the Opposition. He has contradicted. If he is wrong, it is a breach of privilege. ...(Interruptions)... If what the hon. Minister says... ...(Interruptions).... If what the hon. Minister says is wrong, then, it is a breach of privilege. The hon. Minister has made a categorical statement, and I am sure you will agree. I gave him opportunity because... ...(Interruptions)... Nothing is going on record. Now, Question Hour.

12.00 P.M.

## ORAL ANSWERS TO QUESTIONS

## Bio-bitumen utilisation in Indian road infrastructure

- \*166. SHRI K.R.N. RAJESHKUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether Government is considering large-scale usage of bio-bitumen instead of fossil fuel-based bitumen for road construction in the country and if so, the details thereof;
- (b) whether Government has conducted any study to assess the long-term performance and durability of road and pavement construction based on biobitumen, and if so, the details thereof, if not, any study is proposed to be conducted in future;
- (c) The details of roads and other related constructions using bio-bitumen in the country, and measures taken by Government to increase the production of bio-bitumen?

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<sup>\*</sup> Not recorded